



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

P Application No. 91 of 200 3

Applicant(s) P. Appala Swamy Respondent(s) U.O.I.

Advocate for Applicant(s) M/S. A. Karungo Advocate for Respondent(s) M. K. Biswal

S. R. Misra

M. K. Biswal

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I. P.O. for Rs 50/- filed

for Regn Pl-

REGISTER

Pl
13/2/2003
Regd.

Or. No. 1 dated 17.2.2003

Heard, Shri A. Karungo, counsel for the applicant. In this case the grievance of the applicant is that the competent authority, although issued a sanctioned order on 22.2.02 stepping up his pay at par with his junior given Mr. H. B. Rao, the same has not been effect to by way of payment of arrears salary and also refixation of pension.

This is a matter to have been

Registrar

for Admin

Pl-

Bench

Pl
13/2/03

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Or. 21. 17. 2. 03</p>	<p>sorted out within the administration and we find no reason ^{for} the applicant to have come ^{thus} all the way to seek justice. In the circumstances, we direct the applicant to represent the matter before the competent authority to get all his relief. We also hereby direct the Standing Counsel for the Railways Shri R.C.Rath to see that this type of matters are not allowed to come to the Tribunal for the settlement and and administration in its own wisdom and sagacity should settle the matters well in time.</p>
<p>Copies of order alongwith the our to all respects and said order handed over to Counsel for both sides.</p> <p>1/21/03</p> <p>on memo</p> <p>MA. 189/03 filed by the Counsel for petitioner for modification of or. 21. 17. 2. 03.</p> <p>copy second.</p> <p>1/21/03</p>	<p>D.R. B20 SD</p> <p>With ^{thee} this, we dispose of this O.A. at the stage of admission itself. No costs. Copies of this order to be given to both the parties and to Respondent Dr. C.A. Copies.</p> <p>VICE CHAIRMAN</p> <p>MEMBER (JUDICIAL)</p>
<p>Or. 27. 27. 2. 03</p> <p>Copies of order sent to all respects and the copies of said order handed over to Counsel for both sides.</p> <p>1/27/03</p>	<p>Bench</p>
<p>Or. 27. 27. 2. 03</p> <p>Copies of order sent to all respects and the copies of said order handed over to Counsel for both sides.</p> <p>1/27/03</p>	<p>D.R. B20 SD</p>